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## (2025) 12 MAD CK 0024

## Madras HC

Case No: Writ Petition No. 47041 Of 2025

K.Jayakumar And Others

Registration And Others

**APPELLANT** 

Vs

Inspector General Of

**RESPONDENT** 

Date of Decision: Dec. 4, 2025

**Acts Referred:** 

Registration Act, 1908-Section 77A, 77B

Hon'ble Judges: Senthilkumar Ramamoorthy, J

Bench: Single Bench

Advocate: Sunny Sheen Akkara, U.Baranidharan

Final Decision: Disposed Of

## Judgement

## Senthilkumar Ramamoorthy, J

- 1. By exercising powers under Section 77-A of the Registration Act, 1908, order dated 19.07.2023 was issued cancelling certain registered documents. The petitioners carried the matter in appeal under Section 77-B before the first respondent on 14.08.2023. Early disposal of said appeal is prayed for in this writ petition.
- 2. Mr.U.Baranidharan, learned Special Government Pleader, accepts notice for respondents 1 to
- 3. On the basis of written instructions, he submits that the appeal is deemed as closed in view of Section 77-A being struck down as unconstitutional.
- 3. Section 77-A of the Registration Act was struck down by a Division Bench of this Court in M.Kathirvel and others vs. Inspector General of Registration and Others (2024 (4) CTC 769) (Kathirvel). As a consequence, the first respondent is no longer in a position to consider the appeal under Section 77-B, which proceeds on the basis that power may be exercised under Section 77-A. In these circumstances, this writ petition is disposed of, leaving it open to the petitioners to challenge the orders of cancellation under Section 77-A of the Registration Act by filing a writ petition before this Court. There shall be no order as to costs.